

Expenditure on education

1198. SHRI B.K. HARIPRASAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government has spent 16 per cent less than the original allocated amount of ₹ 82,771 crore on education during 2014-15; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) and (b) The details of total budget allocation and expenditure incurred on education during the year 2014-15 is as under:

	(In crore)		
Ministry of Human Resource Development	Budget Estimates	Revised Estimates	Actuals
Department of School Education & Literacy	55115.10	46805.00	45722.41
Department of Higher Education	27656.00	23700.00	23169.17
TOTAL	82771.10	70505.00	68891.58

Intake in courses in colleges and universities

1199. SHRI N. GOKULAKRISHNAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the intake of any course in colleges is restricted by regulation of the concerned universities and the same is not applicable to university run courses and whether this is not an anomaly;

(b) whether deemed universities indiscriminately introduce new courses and increase the intake strength; and

(c) what mechanism is in force to oversee such actions, in order to maintain the quality of education?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) Universities are Autonomous Bodies established under an Act of Legislature -Centre/State, and are competent to decide on

the intake in various courses keeping in view the availability of physical infrastructure, faculty positions, financial resources etc. In case of professional courses, however, intake is determined by the Statutory Council(s) concerned.

(b) As per the Clause 12.02 of the University Grants Commission (Institutions Deemed to be Universities) Regulations, 2016 any Deemed-to-be-University, with due accreditation by National Assessment and Accreditation Council (NAAC)/National Board of Accreditation (NBA), can start new Course/Programme/Department/ School/ Centre in its existing campus/off-campus in areas and disciplines that form a part of its existing academic framework, after the approval of the respective authorities of the Deemed to be University and the concerned Statutory Council(s), wherever required, and after creating all the necessary infrastructure and other facilities as per the norms of concerned statutory council(s). They have to also intimate the University Grants Commission (UGC) about starting of a new course/ programme/ department/ school/ centre in its existing campus/off-campus within one month of the grant of approval by the competent authorities of the Deemed to be University and concerned Statutory Council(s).

In all other cases, prior approval of UGC shall be required to start/establish a new course/programme/Department /school/centre.

(c) In order to ascertain the fulfillment of conditions of UGC Regulations and to maintain the standard of higher education, UGC conducts a periodic review of every Institution Deemed-to-be-University after every five years with the help of Expert Visiting Committees. For the courses in field of Engineering & Technology and Management, AICTE constitutes a separate Expert Committee to visit the Deemed to be Universities alongwith the UGC Expert Committee. These Committees inspect the infrastructure and faculty available for the courses being offered and report whether these facilities are in accordance with the norms of UGC and AICTE. In case any deficiency is found by the UGC/AICTE Committee, UGC asks the University concerned for rectification of the deficiency.

Making institutes world class

†1200. SHRI LAL SINH VADODIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) whether it is a fact that Government is seriously considering to make institutes of higher education world class;

†Original notice of the question was received in Hindi.